### GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS' WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

# RAJYA SABHA UNSTARRED QUESTION NO. 2259 TO BE ANSWERED ON THE 08/08/2025

### SALE AND CIRCULATION OF ADULTERATED AND SUBSTANDARD FERTILISERS AND SEEDS

2259. SHRI RANDEEP SINGH SURJEWALA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the total complaints or cases related to sale and circulation of adulterated and substandard fertilisers and seeds during the last three years, State/UT-wise;
- (b) whether Government has conducted inspections, raids or surveillance operations to identify and take action against such illegal practices; and
- (c) whether there are any loopholes in the regulatory oversight or vigilance in curbing such activity, if so, the details thereof and the steps taken to prevent the production and sale of adulterated agri inputs?

#### **ANSWER**

MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

(SHRI RAMNATH THAKUR)

(a) to (c): In order to ensure supply of quality fertilizers and seeds, the Government is implementing the Fertiliser (Inorganic, Organic or Mixed) (Control) Order,1985 (FCO) under the Essential Commodities Act, 1955 and Seed (Control) Order 1983 under Seeds Act,1966 respectively. Under FCO, State Governments are the enforcement authority empowered to take action against violation. Similarly under the Seed Act, 1966, State Governments are empowered to take legal action against any violation of its provision. It is the responsibility of the States to ensure quality fertilizers and seeds are available to farmers. Accordingly, State authorities take necessary action as per The Essential Commodity Act or Seed Act as the case may be.

The Government gives instructions to States time to time to launch campaign to ensure the quality of fertilizers and seeds. Advisory are issued to State Governments for implementation of legal and regulatory provisions available under the Seeds Act/Essential Commodities Act. The objective of the campaign is to ensure available quality inputs to the farmers in adequate quantity at right place and right time. The Government also takes up necessary enforcement action suo moto through central agency namely, Central Fertilizer Quality Control and Training Institute under the Ministry by conducting inspection, drawing and testing of samples and directing States to take necessary actions against defaulters.

During the last three years (2022-23 to 2024-25), Centre and States authorities combined tested a total of 5, 27,814 fertilizers samples out of which, 28,303 samples were found non-standard. Similarly, during the last three years, 5,97,859 seed samples were tested out of which, 43,001 seed samples were found non-standard. Sample analyses is conducted for all kinds of fertilizers specified under FCO such as chemical fertilizers, organic fertilizers, bio-fertilizers, micronutrient, bio-stimulant, Fermented Organic Manure, Liquefied Fermented Organic Manure, nano fertilizers, water soluble fertilizers, liquid fertilizers, fortified fertilizers, customized fertilizers etc. The State wise details of number of samples found non-standard of fertilizers and seeds during the last three years (2022-23 to 2024-25) is at **Annexure**.

During the last three years, in respect of fertilizer related issues, 832 licenses were cancelled, 1407 licenses suspended, 87 stop sale orders issued, 1305 court cases, and 38 convictions awarded. Similarly, for seed related issues, during the last three years, 12,287 warnings were issued, 12,915 stop sale orders issued, 1914 FIRs/ cases filed and 164 cases of forfeiture reported by States.

## The State wise details of number of samples found non-standard of fertilizers and seeds during the last three years (2022-23 to 2024-25)

S.No.	State	No. of fertiliser samples found non standard	No. of Seed samples found non standard
1	Assam	15	-
2	Bihar	185	858
3	Jharkhand	22	1
4	Odisha	307	1438
5	West Bengal	1861	26603
6	Tripura	37	48
7	Mizoram	13	-
8	Gujarat	969	1037
9	M.P.	4028	3517
10	Chattisgarh	507	840
11	Maharashtra	7387	1031
12	Rajasthan	1214	190
13	Haryana	280	164
14	H.P.	269	-
15	J&K	62	9
16	Punjab	611	148
17	U.P.	2144	866
18	Uttarakhand	52	5
19	Andhra Pradesh	1265	532
20	Telangana	594	787
21	Karnataka	738	277
22	Kerala	478	145
23	Puducherry	14	57
24	Tamil Nadu	2335	4448
25	Samples tested at CFQCTI	2916	-
	Total	28303	43001

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